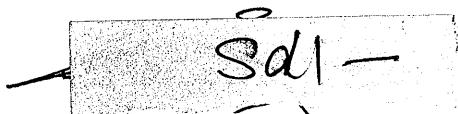


CA-1315(PB)/2018

On 25.04.2019 bailable warrants were issued to procure presence of Mr. Sudhir Khurana & Ms. Menka Khurana. The report from the Police Station Vasant Kunj South, New Delhi dated 11.05.2019 is received. Ld. Counsel for the RP is directed to take the notice of the said report and take further steps. Ld. Counsel for the RP further states that the said Mr. Sudhir Khurana & Ms. Menka Khurana have approached Hon'ble NCLAT challenging other orders passed by this Bench and seeks liberty to serve the Ld. Counsel appearing for Mr. Sudhir Khurana & Ms. Menka Khurana before NCLAT. Liberty is granted. Let service be effected on Ld. Counsel for the non applicant-respondents Mr. Sudhir Khurana & Ms. Menka Khurana.

List for further consideration on 31.05.2019.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

13.05.2019
Ritu Sharma